NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 324/2017 In CP(CAA) 79/NCLT/AHM/2017 With CA(CAA) No. 43/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

Name of the Company:

Enrich Steels Pvt. Ltd.

Section of the Companies Act:

Sections 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 Marsha Rand

Delivocale

Relibers

2

ORDER

Learned Advocate Ms. Dharmishta Raval present for Applicant in IA 324/2017.

This Application is filed by the demerged Company seeking dispensing with the holding of the secured creditors on the ground that both secured creditors have been paid their loan amounts by the demerged company.

In support of the contention petitioner filed no dues certificates issued by ICICI Bank and Central Bank of India who are the secured creditors of the demerged company as on 31.12.2016 and as on the date of meeting.

It appears that chairman entrusted with the job of conducting meeting of secured creditors of the demerged company reported that secured creditors are not present for the meeting.

Considering all above circumstance since there are no secured creditors as on today in respect of demerged company. Applicant is permitted to file petition for sanction of the scheme.

Application is disposed of accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of October, 2017.